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Title: Need to rename the Bombay High Court as High Court of Maharashtra and Goa.

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA) : After liberation of Goa in 1961, the jurisdiction of Bombay High Court was extended to Goa with its bench at Panaji.

Goa got the statehood in the year 1987 and the Parliament passed the Goa, Daman and Diu Reorganization Act, 1987.

In terms of Section 20 of the above Act, there shall be a Common High Court of Maharashtra, Goa, Dadra and Nagar Haveli and Daman and Diu. However, till date there is a Bench of the Bombay High Court at Goa.

In this connection I would like to state that there is a demand that the High Court may be renamed as High Court of Maharashtra and Goa. The Bar Council is also termed as Bar Council of Maharashtra and Goa.